# **Annexures**

## **Annex VI Information about the Proposed Promoters/ Directors/ Shareholders of the Company**

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| **Annex-VI (a)**  **INFORMATION ABOUT THE PROPOSED PROMOTERS/ DIRECTORS/ SHAREHOLDERS OF THE COMPANY** | | |
| **Sr. no.** | **Particulars Required** | **Response** |
| 1. | Name |  |
| 2. | Designation | Chairman/ Managing Director/ Director/ Chief Executive Officer |
| 3. | Nationality |  |
| 4. | Age (to be substantiated with date of birth) |  |
| 5. | Business Address |  |
| 6. | Residential Address |  |
| 7. | E-mail address/ Telephone number |  |
| 8. | PAN under Income Tax Act |  |
| 9. | Director Identification Number (DIN) |  |
| 10. | Social security number/ Passport No.\* |  |
| 11. | Educational/ professional qualifications |  |
| 12. | Professional Achievement relevant to the job |  |
| 13. | Line of business or vocation |  |
| 14. | Any other information relevant to the company |  |
| 15. | Name/s of other companies in which the person has held the post of Chairman/ Managing Director/ Director/ Chief Executive Officer |  |
| 16. | Name/s of the regulators (RBI, SEBI, IRDA, PFRDA, NHB or any other foreign regulator) of the entities mentioned in which the persons hold directorships |  |
| 17. | Name/s of the HFCs, if any, with which the person is associated as Promoter, Managing Director, Chairman or Director, which has been prohibited from accepting deposits/ prosecuted by NHB/RBI |  |
| 18. | Detail of prosecution, if any, pending or commenced or resulting in conviction in the past against the person and/or against any of the entities he is associated with for violation of economic laws and regulations |  |
| 19. | Cases, if any, where the person or relatives of the person or the companies in which the person is associated with, are in default or have been in default in the last 5 years in respect of credit facilities obtained from any entity or bank |  |
| 20. | If the person is a member of a professional association/ body, details of disciplinary action, if any, pending or commenced or resulting in conviction in the past against him/ her or whether he/ she has been banned from entry of any professional occupation at any time |  |
| 21. | Whether the person attracts any of the disqualification envisaged under Section 164 of the Companies Act, 2013? |  |
| 22. | Has the person or any of the companies, he/ she is associated with, been subject to any investigation at the instance of the Government Department or Agency? |  |
| 23. | Has the person at any time been found guilty of violations of rules/ regulations/ legislative requirements by Customs/ Excise/ Income Tax/ Foreign Exchange/ Other Revenue Authorities? If so, give particulars |  |
| 24. | Experience in the business of HFC (number of years) |  |
| 25. | Equity shareholding in the company |  |
| (i) | No. of shares |  |
| (ii) | Face value |  |
| (iii) | Percentage to total paid-up equity share capital of the company |  |
| 26. | Name/s of the companies, firms and proprietary concerns in which the person holds substantial interest |  |
| 27. | Names of the principal bankers to the concerns  at 26 above |  |
| 28. | Names of the overseas bankers \* |  |
| 29. | Whether number of directorships held by the person exceeds the limits prescribed under Section 165 of the Companies Act, 2013 |  |
|  |  | Signature: |
|  |  | Name: |
|  |  | Designation: |
|  |  | Company Seal: |
| **\* For foreign promoters/ directors/ shareholders**  **Note:** Separate form shall be submitted in respect of each of the proposed promoters/ directors/ shareholders | | |